

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDRABAD

ORIGINAL APPLICATION NO.882 of 1997

DATE OF ORDER: 9th APRIL, 1999

BETWEEN:

1. T.SRINIVASA RAO,
2. S.SURYANARAYANA,
3. K.OMKARI,
4. V.PRABHAKAR RAO,
5. R.RAJASEKHAR RAO,
6. R.ANURADHA,
7. V.KRISHNAVENAMMA,
8. B.CHENCHENNA,
9. M.A.MUQTADIR,
10. Y.DURGA PRASAD,
11. V.LAKSHMIKANTHA,
12. T.PADMAJA,
13. KKMV PRASAD,
14. K.SHARADA,
15. P.USHA,
16. K.ARUNA DEVI,
17. SYED ASIF HUSSAIN,
18. T.VENUGOPAL,
19. T.PADMA,
20. J.SUBBALAKSHMI,
21. T.SAILAJA,
22. C.A.M.TAYARU,
23. D.PRAHALADA MURTHY,
24. AVL KUMARI,
25. R.LAKSHMI MANI,
26. K.SHYAM PRASAD,
27. S.SHYAM RAO,
28. NVL PADMAVATHI,
29. G.LAKSHMAN RAO,
30. M.N.NALINI,
31. B.SATYANARAYANA,
32. G.A.RADHAKRISHNA,
33. C.TULASI,
34. P.VINOD KUMAR,
35. D.TIRUPATHIAIH,
36. KV MOHAN,
37. N.RAJKUMAR,
38. P.RAJAKUMARI,
39. K.VIJAYALAKSHMI,
40. PCHP RAO,
41. K.RAJYALAKSHMI,
42. N.NAGESHWARA RAO,
43. M.RAMACHANDRAIAH,
44. N.BADARINATH RAO,
45. BOINA SATYANARAYANA,
46. G.RAMESH BABU,
47. M.LAKSHMINARAYANA,
48. P.DURGABHAVANI SWAMY,
49. V.ANANDAVALLI,
50. KALPANA BAGGI,
51. SHAIK BEGUM BEE,

52. S.ASHOK KUMAR,
 53. G.BALAIAH,
 54. D.VIJAYALAKSHMI,
 55. GJL BAI,
 56. S.NARESH KUMAR,
 57. S.SATYA BHUSHAN,
 58. M.VENKATESHWAR,
 59. C.SOBU RANI,
 60. CSC KUMAR,
 61. G.UDAY KUMAR,
 62. MYA BAIG,
 63. P.DEVENDER,
 64. RJ PANKRAJ,
 65. A.SANGEETHA,
 66. K.DHARMA RAO,
 67. A.ANJANEYULU,
 68. K.SWARNALATHA.

.. APPLICANTS

AND

1. Union of India rep. by the
 Chief Post Master General,
 A.P.Circle, Hyderabad,
 2. The S.S.R.M.,
 Hyderabad Sorting Division,
 Hyderabad 500027.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr.BSA SATYANARAYANA

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR,
 MEMBER (JUDL.))

Heard Mr.BSA Satyanarayana, learned counsel for
 the applicants. None for the respondents.

2. There are 68 applicants in this OA. They were
 initially recruited as Short Duty Sorting Assistants and

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after completion of the Training and short duty service, their services were regularised with effect from 18.5.90.

3. The applicants have filed this OA praying for a direction to the respondents to count their ^{Short} ~~on~~ duty service and also regularise their service from the date of their initial appointment.

4. The grounds raised in this OA are similar to the grounds raised in OA 682/97 and batch decided on 31.3.99.

5. We rejected the claims of the applicants for the reasons stated in the said OA 682/97 and batch. The reasons stated by us in the said OAs are equally applicable to this OA. The applicants are not eligible for claiming the earlier short duty service for regularisation. Hence for the reasons stated in OA 682/97 and batch, the OA is dismissed. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
a.may


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED : 9th APRIL, 1999
Dictated in the open court

vsn

COPY TO:-

1. HONM
2. HCRP M(A)
3. HBSJP M(J)
4. B.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 9.4.99.

ORDER / JUDGEMENT

~~MA./R.A./C.P. NO.~~

IN

C.A. NO. 882/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
भूमध्य / DESPATCH

- 6 MAY 1999

SRR

(George) हैदराबाद बैचनी
HYDERABAD BENCH